

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:3682
ANSWERED ON:27.04.2012
AWARD OF NATIONAL INDUSTRIAL TRIBUNAL
Sampath Shri Anirudhan

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government of India while appointing the national Industrial Tribunal referred the dispute relating to pay, salary, other allowances and other benefits and if so, the details thereof;
- (b) whether the tribunal in its award stated in favour of parity in the matter of pay scales and allowances and other benefits and if so, the details thereof;
- (c) whether the salary structure defined by the tribunal includes monthly salary or allowances and benefits attached to that comparable post and if so, the details thereof;
- (d) whether the Government has fully accepted the award of National Industrial Tribunal dated 22nd February, 1991; and
- (e) if so, the details thereof ?

Answer

The Minister of State in the Ministry of Finance (Shri Namu Narain Meena)

(a),(b),(c),(d) and (e) Government appointed a National Industrial Tribunal (NIT), in 1987 under the Chairmanship of Justice S. Obul Reddy (Chief Justice retired) to decide the disputes relating to the pay, salary, other allowances and other benefits payable to the employees of the Regional Rural Banks (RRBs) in terms of the pleadings of the parties in writ petition (Civil) Nos. 7149-50 of 1982 and No. 132 of 1984 filed in the Supreme Court of India. The award of the Tribunal was submitted on 30.4.1990. The recommendation of the NIT was considered by an Equation Committee and as recommended by the Committee, these were accepted by the Government of India. Accordingly, Government had issued an order dated 22.2.1991 determining the salary and allowance of the employees of RRBs and made them effective from 1.9.1987.